

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 117/MP/2015**

- Subject : Petition under Sections 79(l)(f) and 79(l)(k) of the Electricity Act, 2003 seeking appropriate directions against the Respondent/ CTU for refund of Relinquishment Charges paid by the petitioner company to the Respondent for Relinquishment of Medium Term Open Access of 208 MW.
- Date of hearing : 4.2.2016
- Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : D.B Power Limited
- Respondent : Power Grid Corporation of India Limited
- Parties present : Shri Matrugupta Mishra, Advocate, D.B. Power  
Shri Tabrez Malawat, Advocate, D.B. Power  
Shri H. Sharma, D.B. Power  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner submitted that as per the Commission's direction dated 14.12.2015, the petitioner has already filed information called for.

2. Learned counsel for the respondent requested for time to file reply to the petition. Request was allowed by the Commission.

3. After hearing the learned counsel for the petitioner and the respondent, the Commission directed the respondent to file its reply, on affidavit, by 24.2.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 11.3.2016. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Commission directed to list the petition for hearing on 31.3.2016.

**By order of the Commission**  
**Sd/-**  
**(T. Rout)**  
**Chief (Law)**